

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3292

ANSWERED ON:18.03.2013

SETTING UP OF A NODAL BODY FOR TRANSPORT SYSTEM

Abdulrahman Shri ;Gowda Shri D.B. Chandre;Kanubhai Patel Jayshreeben;Nahata Smt. P. Jaya Prada;Rao Shri Nama Nageswara;Sugavanam Shri E.G.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it has come to the notice of the Government that the provisions of the Motor Vehicle Act, 1988 are not being implemented by the State Transport Authorities and the Traffic Police in States/Union Territories and if so, facts in this regard and the action taken by the Government in this regard;

(b) whether the Government proposes to set up a nodal body to manage the public transport system in different States of the country after the brutal rape in Delhi last year and if so, the details thereof;

(c) whether the Government has also directed the State Public Transport Corporations to install CCTV cameras, Global Positioning System (GPS) inside their buses for keeping track of bus movements; and

(d) if so, the details thereof along with the financial assistance provided by the Government to these transport corporations for this purpose?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Enforcement of provisions of Motor Vehicles Act, 1988 is done by authorities of States/ Union Territories. However, Ministry of Road Transport & Highways sensitizes the States/Union Territories on the need for strict enforcement of the provisions of the Act from time to time. Recently also, the Ministry has taken up the matter with the States/Union Territories at the highest level bringing out the imperative need for stringent and sustained action so as to ensure strict compliance to the directions of the Hon'ble Supreme Court and safety and security of women.

(b) Section 67 of Motor Vehicles Act, 1988 vests powers to control road transport in the State Governments. The aforesaid section 67 empowers State Governments to issue directions both to the State Transport Authority and Regional Transport Authority in regard to the matters specified therein by notification in the official gazette. Nevertheless, the Ministry has taken up the issue with the State Governments/Union Territory Administrations to ensure safety and security of women.

(c)&(d) Ministry of Road Transport & Highways has been implementing a scheme with effect from 15.03.2010 for providing financial assistance to States/UTs for implementation of information technology projects in their public transport systems. Under this scheme, one time Central assistance to the extent of 50% of the project cost for Information Technology related projects to States/State Road Transport Undertakings (SRTUs) is being provided.